

Vidhan Sabha Question

Name of Department : Public Works
Starred Question No. : 3247
Date of Reply : 17.09.2020
Subject : Lashni-Sangterh-Birni Road
Asked by : Sh. Sunder Singh Thakur (Kullu)
Concerned Minister : Chief Minister

Question		Reply
(a)	how much amount has been sanctioned for the construction of Lashni-Sangterh-Birni road; name of the contractor to whom the work has been awarded be given ; and	The information has been laid on the Table of the House.
(b)	whether any split up of tenders allowed; if yes, under what procedure ?	

Reply to Starred Assembly Question No. 3247 asked by Sh. Sunder Singh Thakur (Kullu):

(a). Road from Lashni-Sangterh up to Birni is being constructed in two parts, detailed as under:

(i)Lashni-Sangterh:

The Administrative Approval & Expenditure Sanction amounting to Rs. 89.42 lakhs has been accorded on 08.09.2016 under SCSSP(Special Component Plan for Schedule Cast)and the funds sanctioned/allotted during the progressive years are as under:-

Sr. No	Financial year	Funds allotted (in lakh)
1	2016-17	10.00
2	2017-18	13.00
3	2018-19	5.00
4	2019-20	5.00
		Total : 33.00

(ii) Sangterh- Birni:

The Administrative Approval & Expenditure Sanction amounting to Rs. 80.88 lakhs has been accorded on 04-08-2020 under OTMNP(Other Than Minimum Need Programme) and amount of Rs. 7.50 lakh has been sanctioned/alloted during the current financial year 2020-21.

The work of this road has been awarded to two numbers Contractors named as Sh. Ajeet Sharma and Sh. Prakash Chand.

(b). Yes, the split up tenders are allowed as per provision contained in Para 6.44 of Punjab, Public Works Department Manual. The extract is annexed at Annexure-“A”.

PUNJAB PWD MANNUAL, PARA – 6.44

- (6.44): In exceptional cases where it is desirable to commence work on a project which has been administratively approved before the detailed estimate for the whole project has been prepared, it is permissible for the authority competent to sanction the final technical estimates as a whole to accord sanction to detailed estimates for component parts of the project subject to the following conditions:-
- (i). For each such work or component part there must be fully prepared detailed estimate and in the administrative approval as a whole there must be a clear and specific amount corresponding to the work or component part in question.
 - (ii). The amount of the detailed estimate must not exceed the amount included in the administrative approval by more than 5 percent.
 - (iii). The sanctioning authority must be satisfied, before according sanction that the amount of the technical sanction for the whole project is not likely to exceed the amount of the administrative approval and that the work of component part in question can be appropriately commenced without affecting or being affected by any part of the project, financial or otherwise.